

ITEM NO.52

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 882/2022

KERALA PRAVASI ASSOCIATION & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 06-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. Uttara Babbar, Adv.
Mr. V Shyamohan, Adv.
Mr. Udai Rathore, Adv.
Ms. Anshika Bajpai, Adv.
M/S. Kmnp Law Aor, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner(s). None appears on behalf of the respondent(s).

In our opinion, the State of Kerala is a necessary party to this proceeding. Let the State of Kerala be added as respondent no.3 in this petition. Necessary amendment to the cause title may be effected. Upon incorporating amendment, copies of the petition may be made upon the office of the learned Solicitor General of India as well as on the Standing Counsel for the State of Kerala.

List after two weeks.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR

